

File No. N-9/20/2015-NM  
Government of India  
Ministry of Law and Justice  
Department of Justice

Jaisalmer House, 26, Mansingh Road,  
New Delhi-110011  
Dated: 27<sup>th</sup> October, 2017

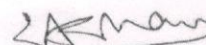
**SANCTION ORDER**

Sanction of the Competent Authority is hereby accorded to the payment of Rs. 5, 00,000/- (Five Lakhs Only) to DAKSH, Bangalore towards balance amount out of **Final Instalment** out of the total project cost of Rs. 25,00,000/- (Rupees Twenty Five Lacs Only) (non-recurring expenditure) for under taking research project titled "Comparative Analysis of Causes for Pendency in Six High Courts and Six District Courts in India" under the "Scheme of Action Research and Studies on Judicial Reforms" as per the terms of the agreement signed by DAKSH, Bangalore with Department of Justice on 9<sup>th</sup> February, 2016. The 1<sup>st</sup>, 2<sup>nd</sup> & 3<sup>rd</sup> instalments amounting to Rs. 5,00,000/-, Rs. 10,00,000/- and Rs. 5,00,000/- were released to DAKSH, Bangalore, the implementing Agency vide this Department's sanction orders of even nos. dated 10<sup>th</sup> February, 2016, 12<sup>th</sup> September, 2016 and 30<sup>th</sup> March 2017 respectively.

2. The expenditure involved is debitable to Demand No. 61 during 2017-18 (Plan) under MH 2014-Administration of justice, 17-National Mission for Justice Delivery and Legal Reforms; 17.02-Action Research and Studies on Judicial Reforms, 17.02.28-Professional Services.3. This has been entered in the Register of Grants/Expenditure at Sl. No. 3 at page No. 21-22.

3. This has been entered in the Register of Grants at Sl. No. 4 at page no. 21-22.

4. This issues with the approval of IFD [Law] vide AS & FA Dy. No. 1036 dated 23.10.2017.



(Z.A. Khan)

Under Secretary to the Government of India  
Telefax: 23072139

To,  
**Pay & Accounts officer,**  
**Ministry of Law & justice, Department of Legal Affairs,**  
**Janpath Bhawan, Janpath,**  
**New Delhi**

Copy to:-

1. Cash Section, Department of Justice with one spare copy and a copy of Agreement. It is requested that the payment may be made through e-payment to DAKSH, Bangalore.
2. Cash-II MHA, North Block, New Delhi
3. IFD/Budget Division, Ministry of Law and Justice, Legislative Department, Shastri Bhawan, New Delhi.
4. NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
5. Founder, DAKSH, 62/1, Palace Road, Vasanthnagar, Bangalore-560001.
6. Section Officer, Admn.Unit, Department of Justice, Jaisalmer House, New Delhi.
7. Principal Accounts Office, 4<sup>th</sup> Floor, Ministry of Law and Justice, Lok Nayak Bhawan, Khan Market, New Delhi.
8. Guard File.
9. Spare Copies-5.